of (Emergency

LShri M. C. Shah.] of any hon. Member I may, with your permission give the name of that absconder. It is Shri JvTarbada Prasad Singh. As to whether he is a Member of a Legislative Assembly and as to his affiliation to any party, so far as the office is concerned, they have got no information. But my colleague Shri Raj Bahadur informs me that he is an M.L.A. and he belongs to the P.S.P.

# RULING\* REGARDING RAISING OF QUESTIONS OF PRIVILEGE

SHRI N. D. M. PRASADARAO (Andhra): Sir on a question of privilege of this House, I want to submit that yesterday the Deputy Minister for Food and Agriculture, while giving replies to supplementary questions under starred question No. 332 gave the House a totally false answer with regard to the food production in Andhra. He said that the total irrigation under the Tunga-bhadra Project in Andhra, where he had been only a week back, was about 5 lakh acres and the total amount of food grains about 4 lakh tons.

MH. CHAIRMAN: But the question is, you must .....

SHRI N. D. M. PRASADARAO: This is a wrong answer and .....

SHRI BHUPESH GUPTA (West Bengal): He is speaking from per-6onal knowledge, Sir

MR. CHAIRMAN: But if you are raising a question of privilege, first of all, you must inform me that you are going to raise a question of privilege and not come here and all of a sudden spring a surprise. If you give me notice, I will send it to the Minister and find out what his answer is. Also, as far as possible, it is better to avoid words like "falsehood". There is another word—"incorrect" in the English language.

# Privilege

## REFERENCE TO THE LIFE INSUR-ANCE (EMERGENCY PROVISIONS). ORDINANCE, 1956

12 Noon

BHUPESH **GUPTA** SHRI (West Bengal): Sir, I wish to draw and the attention of attention the House to a letter which we have re ceived regarding the leakage Life Insurance (Emergency Provi sions) Ordinance before it was noti fied and published, I am reading out certain extracts.....

MR. CHAIRMAN: For that also you had better come to me .....

SHRI BHUFESH GUPTA: Only a few lines, Sir, .....

SHRI BHUPESH GUPTA: Sir, the House has already started.

MR. CHAIRMAN: Before the House started, I was here for half an hour. You give it to me and I will find out the position. Dr. Shrimali.

SHRI BHUPESH GUPTA: I shall give it to vou.

MR. CHAIRMAN: Yes. Give it to me. Don't read it. Yes, Dr. Shrimali.

### STATEMENT REGARDING SUPPLE-MENTARIES TO STARRED QUES-TION NO. 424, ANSWERED ON 21ST DECEMBER 1955, IN RESPECT OF PROPAGATION OF HINDI IN NON-HINDI STATES.

THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI): Sir, while answering the supple-mentaries to Starred Question No. 424 answered in the Rajya Sabha on the 21st December 1955, some slips were made which I may be permitted to correct.

In the statement: "The Hindi Shiksha Samiti at a meeting on 12th August 1954 took up this decision and since then it is only in very special .cases that we have given grants to certain organisations", the words "Hindi Shiksha Samiti" may be replaced by "State

Education Minis-iers".

In the statement: "They may come from all over India but mostly from the eastern non-Hindi speaking States", the words "over India but mostly from the eastern" may be deleted.

In the statement: "Then a conference of Hindi Shiksha Samiti was held in which the various Education Ministers of the non-Hindi speaking States were represented", the words "Hindi Shiksha Samiti" may be replaced by "State Education Ministers" and the words "non-Hindi speaking" may be deleted.

#### MESSAGES FROM LOK SABHA

- I. THE APPROPRIATION (RAILWAYS) BILL, 1956
- II. THE APPROPRIATION (RAILWAYS)
  No. 3 BILL, 1956
- III. THE APPROPRIATION (RAILWAYS)
  No. 4 BILL, 1956
- IV. THE APPROPRIATION (RAILWAYS)
  No. 5 BILL, 1956
- V. THE APPROPRIATION (VOTE ON ACCOUNT) BILL, 1956

SECRETARY: Sir, I have to report to the House the following messages received from the Lok Sabha, signed why the Secretary of the Lok Sabha: —

I

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) Bill, 1956, as passed by Lok Sabha at its sitting held on the 13th March, 1956.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

#### n

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 3 Bill, 1956, as passed by Lok Sabha at its sitting held on the 13th March, 1956.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

ni

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 4 Bill, 1956, as passed by Lok Sabha at its sitting held on the 13th March, 1956.

2. The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

IV

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Appropriation (Railways) No. 5 Bill, 1956, as passed by Lok Sabha at its sitting held on the 13th March, 1956.